

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB) No.300/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company	44 Noida Infratech (Two) Pvt Ltd-Vs-Falcon Consultancy Pvt Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Deepmath Roychoudhary }
Haruram Singh. } Per financial
Creditor.

Haruram Singh
over

ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

It appears from records that petitioner has not attached the copies of Bank Statement showing the disbursement of loan amount. Petitioner is directed to file certified copies of Bank Statement within seven days showing that disbursement was made.

List on 20.02.2018.

Sd

(Jinan K.R.)
Member (Judicial)

Sd

(V.P. Singh)
Member (Judicial)